

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).27701/2025

[Arising out of impugned final judgment and order dated 10-04-2025 in SA No.1120/2024 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH & ORS.

PETITIONER(S)

VERSUS

BHAIRAV NATH SINGH & ORS.

RESPONDENT(S)

IA No. 236315/2025 - CONDONATION OF DELAY IN FILING

IA No. 236319/2025 - EXEMPTION FROM FILING O.T.

Date : 17-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

Mr. Namit Saxena, AOR

Mr. Udit Arora, Adv.

For Respondent(s) :

Mr. Karan Verma, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. In view of the letter circulated by learned counsel for the respondents on account of personal difficulty, the matter is adjourned.

2. List on 05.12.2025.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)